

RAJASTHAN HIGH COURT, JODHPUR

No.Gen./XV/93/2026/ 1431


Date : 04-07-2026

SUB. Regarding 'Rajasthan High Court Judges (Acquisition, Writing Off, Selling, Repair, Replacement & Utilisation of Furnishing Articles) Rules, 2026'.

Copy of Notification No. 05/SRO/2026 dt. 06.06.2026 regarding 'Rajasthan High Court Judges (Acquisition, Writing Off, Selling, Repair, Replacement & Utilisation of Furnishing Articles) Rules, 2026 published in Gazette (Extraordinary) dt. 04.07.2026, is forwarded to the following for information and necessary action:-

- 01 Registrar General, Rajasthan High Court.
- 02 Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 03 P.S. to Hon'ble All the Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur
- 04 Principal Secretary to Government, Law & Legal Affairs Department , Jaipur.
- 05 The Superintendent, Government Central Press Rajasthan Jaipur for publication in the next issue of the Rajasthan Rajpatra.
- 06 Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench Jaipur.
- 07 All Registrars / OSD, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 08 Director, Rajasthan State Judicial Academy, Jodhpur.
- 09 All Joint Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
- 10 Chief Accounts Officer, Rajasthan High Court, Jodhpur.
- 11 All Assistant Registrar/Court Officer/ Sr. Librarian, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- 12 Deputy Registrar (Admn.)/ All Administrative Officer (Judl.)/ Court Officer, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- 13 Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with direction for compliance of the order vide No. 13/SO/2021 dt. 04.12.2021.


REGISTRAR (RULES)

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उप-खण्ड(II)

राज्य सरकार तथा अन्य राज्य प्राधिकारियों द्वारा जारी किये गये कानूनी आदेश
तथा अधिसूचनाएं।

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

Jaipur, June 06, 2026

S.O.27 .-Whereas a Judge of the High Court is entitled to a free furnished official residence at the time of entering upon the office;

Whereas the Conference of the Chief Justices held in December, 1989 expressed the view that the retiring Judges shall have the option to purchase the furniture and accessories supplied to them upon payment of their book value;

And whereas the furnishing articles supplied to the Judge(s) consist of both articles which are subject to wear and tear and articles which can be used for a considerable time;

And whereas the Judge of the High Court who demits office on retirement or transfer returns all articles supplied to him in whatever condition they are, thus causing inconvenience in storing them and accounting for them;

And whereas the returned articles are consigned to the stores and invariably deteriorate in value and utility and are ultimately rendered useless;

And whereas the articles so returned are ordinarily not accepted by the newly appointed Judges or by the Judges joining the office on transfer, owing to their condition, and whereas such acceptance results in practical difficulties regarding their custody ;

And whereas in the above circumstances, it is considered necessary to make rules for the writing off, selling, repair, replacement and utilisation of the said articles;

Now, therefore, in exercise of the power conferred by Rule 15(b) read with Rule 20 of the Rules of the High Court of Judicature for Rajasthan, 1952 and all other enabling provisions in this regard, Hon'ble the Chief Justice is pleased to make the following Rules:

1. Short Title and Commencement.- (i) These Rules may be called the *Rajasthan High Court Judges (Acquisition, Writing off, Selling, Repair, Replacement & Utilisation of Furnishing Articles) Rules, 2026*.

(ii) They shall come into force with immediate effect from the date of their publication in Official Gazette.

2. Definitions.-In these rules, unless the context otherwise requires,-

- a. **“Acquisition”** means acquiring by the Hon’ble Judge any article(s) for his/her official residence or office at residence either from the Furnishing Fund or from the office store by such means and modes as may be allowed by the Committee.
- b. **“Chief Justice”** means Chief Justice of High Court of Judicature for Rajasthan.
- c. **“Committee”** means the Committee of Judges nominated by the Chief Justice to oversee Acquisition, Writing off, Selling, Repair, Replacement and Utilisation of furnishing Articles.
- d. **“Controlling Officer”** means the Registrar General or any other officer designated / authorised by the Chief Justice.
- e. **“Depreciated Value”** means the value calculated in accordance with Rule 9.
- f. **“Disposal”** means transferring the rights in the articles provided to the Judges from their Furnishing Fund or from the Office Store upon their demitting office, whether by transfer or by retirement or otherwise, or on condemnation of such articles after the expiry of their life or when no longer serviceable due to damage or obsolescence, in such manner as may be prescribed by these Rules.
- g. **“Durable” and “Non-durable” furnishing articles** mean those listed in Schedules A to E.
- h. **“Furnishing Articles”** means furniture, household articles, electrical/electronic appliances and appliances provided to an official residence within approved monetary limits or for office at residence.
- i. **“High Court”** means the High Court of Judicature for Rajasthan.
- k. **“Judge”** means a Judge of the High Court of Judicature for Rajasthan and shall include the Chief Justice.
- l. **“Schedule”** means Schedule appended to these Rules.

3. Entitlement.- (a) Every Judge shall be entitled to a furnished official residence as provided for in Rule 2A of the High Court Judges Rules, 1956.

(i) The furnishing articles for official residence shall be supplied or purchased out of the limit of as prescribed for the time being in force and applicable to the Chief Justice and other Judges.

(ii) All such articles shall be returned or withdrawn within one month and, in exceptional cases, under the orders of the Chief Justice, within three months from the date of superannuation or relinquishment of the office.

(b) Every Judge shall be entitled to furnishing articles for their residence office, as may be approved by the Hon'ble Chief Justice from time to time.

(c) Every Judge shall be entitled to the polishing, servicing, repair, day-to-day maintenance, and replacement of furnishing articles supplied or purchased for the official residence, to the extent of fifteen percent of the free furnishing amount as prescribed under Rule 2A of the High Court Judges Rules, 1956, or within such financial limits as may be approved by the High Court from time to time.

(d) Every Judge shall be entitled to the polishing, servicing, repair, and day-to-day maintenance of the furnishing articles supplied for the office at residence.

4. Categories of articles.- (a) Furnishing articles, supplied to the Judges of this Court, are classified into following categories:-

- (i) Durable furniture included in furnishing articles (Schedule-A).
- (ii) Non-durable furniture included in furnishing articles (Schedule-B).
- (iii) Durable electrical/electronic appliances included in furnishing articles (Schedule-C).
- (iv) Non-durable electrical/electronic appliances included in Furnishing Articles (Schedule-D).
- (v) Durable /Non-durable furniture/electrical/electronic appliances for office at residence included in Furnishing Articles (Schedule-E).

Provided that Judges may be supplied with, or permitted to purchase, durable or non-durable furniture, electrical, or electronic appliances, other than those prescribed in Schedules A to D, subject to the financial limits laid down in Rule 2A of the High Court Judges Rules, 1956.

Provided that any other furnishing Article for the office at residence, other than those listed in Schedule-E, may be supplied only upon the recommendation of the Committee and with the approval of the Chief Justice.

Provided that any article not classified as perishable may, for recorded reasons, be recommended as perishable by the Committee, subject to the approval of the Hon'ble Chief Justice.

5. Life Span of Articles.- (a) The normal life of durable and non-durable items of furnishing articles as given in Schedules A, B, C, D and E respectively shall be calculated from the date of purchase.

(b) If any item is required to be replaced for any reason before the expiry of that period, it may be so done after recording reasons by the Committee.

(c) The Committee may fix the life of any other article purchased by a Judge under the Free Furnishing Fund, the life span of which has not been provided in the Schedule.

6. Repairs and Maintenance.- (a) Every Judge shall be entitled to the polish, service, repair, and day-to-day maintenance of the furnishing articles provided in the official residence and office at residence. The responsibility for carrying out such polish, service, repair, and maintenance shall vest in the High Court, as follows:

- i. Service of Article: Once a year.
- ii. Polishing of furniture: Once a year.
- iii. Dry cleaning of carpets, etc.: Once a year.
- iv. Minor repairs: As and when required.

(b) Repairs such as upholstery of sofa sets/chairs, if required, shall generally be carried out after the expiry of a period of two years from the date of purchase, however in the situation of special case, such repairs may be undertaken prior thereto, if, permitted by the Committee.

(c) The repair/maintenance of items retained at earmarked house of the Chief Justice, after relinquishment of office or otherwise, shall also be carried out in accordance with sub-rule (a) and (b) above.

7. Replacement.-(a) No item, whether durable or non-durable, shall be replaced unless it has become non-serviceable or has outlived its life stated in the concerned Schedule or as directed by the Committee.

(b) Perishable or totally unusable items (marked with an asterisk *) in the Schedules shall be deemed to have been consumed or disposed of, and the Judge shall, in consequence, be entitled to purchase, in replacement, either a similar article or any other article.

(c) Where the amount expended on the replacement of an article exceeds the original procurement cost of the article so replaced, the excess shall be met from the free furnishing funds available to the Judge, and, where no such funds are available, the excess shall be borne by the Judge him/ herself.

8. Retention and Rent.- (a) All articles supplied or purchased shall be returned or withdrawn within one month from the date of superannuation or relinquishment of the office, However, in exceptional cases, the Chief Justice may, by order, extend this period up to three months.

(b) Where any item is retained beyond the stipulated period of one month or three months, as provided in clause (ii) of sub-rule (a) of Rule 3, rent shall be recoverable

at the rate of 2% per annum and 3% per annum of the procurement price or the depreciated value, whichever is less, in respect of durable and non-durable articles, respectively.

(c) If the Judge desires to retain the same beyond such period as mentioned in clause (ii) of sub - rule (a) of Rule 3, rent shall be payable in accordance with aforesaid sub-rule (b).

(d) The repair, polishing, and maintenance of such items shall be carried out in accordance with Rule 6 (a) and (b).

(e) In cases, where the procurement cost / price of the item is not available or cannot be traced, rent shall be assessed on 50% of the prevailing market price of similar articles, after obtaining a report from the concerned branch.

9. Determination of Depreciated Value.- (a) Depreciation value of an article shall be calculated as follows:

$$\frac{\text{Original procurement cost} \times \text{Age of Article (in months)}}{\text{Life span of article (in months)}}$$

(b) Depreciated value shall be calculated as:

$$\text{Original procurement cost} - \text{Depreciation value}$$

(c) The minimum depreciated value shall not be less than 15% of the original procurement cost.

(d) The amount to be charged shall be the depreciated value.

10. Option on Retirement or Transfer.- (a) Upon demitting office on account of superannuation, transfer, elevation, or resignation, a Judge shall be afforded the option to purchase any article of free furnishing at its depreciated value.

(b) At the time of superannuation or transfer, and upon vacation of the official residence, a Judge shall be permitted to retain the perishable items (marked with an asterisk *) without payment .

(c) If a Judge does not exercise the option to purchase, the said items shall be offered to the other Judges, in order of seniority, on payment of the depreciated value, subject to the condition that the total cost thereof does not exceed their respective monetary limits .

11. Inventory and Stock Register.- (a) An inventory of all furnishing articles shall be duly prepared and verified at the time of their purchase and again at the time of the incumbent demitting office.

(b) Returned articles shall be entered in a Stock Register and stored safely.

(c) The Chief Justice may permit the temporary use of the returned articles for a period not exceeding three months; and upon expiry of the period, rent shall be levied in accordance with Rule 8.

12. Disposal of Unserviceable Articles.- Articles that are declared unserviceable shall be condemned and disposed of, whether by auction or by any other mode as the Committee may determine; and such disposal shall be undertaken in accordance with the General Financial and Accounts Rules of the Government of Rajasthan.

13. Removal of Difficulties.- If any difficulty arises in giving effect to these rules, the matter shall be placed before the Chief Justice, whose decision shall be final.

14. Administrative Safeguards.- (a) The Committee shall oversee Acquisition, Writing off, Selling, Repair, Replacement & Utilisation of Furnishing Articles.

(b) These Rules shall supersede the Rajasthan High Court Judges (Writing off, selling and Utilisation of Furnishing Articles) Rules, 2013.

[No.: 05/S.R.O./2026]

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

CHANCHAL MISHRA,
REGISTRAR GENERAL.

Schedule - A

(See Rules 2(g), 4 (a) (i) and 5)

Durable Furniture included in Furnishing Articles (for Official Residence)

The following items shall be treated as durable Furnishing Articles along with their normal life span:

S. No.	Item Description	Life Span (Years)
1	Utensils (Stainless Steel)*	4 years
2	Hanging & Shelf Almirah	4 years
3	Side Board	4 years
4	Dining Table & Chairs	4 years
5	Writing Table / Study Table	4 years
6	Curtain Rod*	4 years
7	Cots / Beds*	4 years
8	Sofa Set*	4 years
9	Center Table	4 years
10	Peg Table / Stool	4 years
11	Bed Side Table	4 years
12	Dressing Table	4 years
13	Chairs	4 years
14	Wall Racks	4 years
15	Cabinets	4 years
16	Writing Pad*	4 years
17	Steel Book Cases / Steel Almirah	4 years
18	Teapoy	4 years
19	Wooden Mini Bar / Cart	4 years
20	Wooden Revolving Rack / Trolley	4 years
21	Launcher / Console	4 years
22	TV wenge	4 years
23	Planters*	4 years
24	Bunk Bed	4 years
25	Pot Stands*	5 years

26	Table Tennis Table	3 years
27	Mobidry / Cloth Stand	5 years
28	Springs / Exercise items	3 years
29	Ladder*	3 years
30	Wooden Chimney	4 years
31	Wooden Screen	4 years
32	Any Other Article	As fixed by the Committee

Schedule - B*(See Rules 2(g), 4(a) (ii) and 5)***Non-Durable Furniture included in Furnishing Articles (for Official Residence)**

The following items shall be treated as Non-Durable furnishing articles along with their normal life span:

S. No.	Item Description	Life Span (Years)
1.	Water Sprinkler*	2 years
2.	Mattresses*	4 years
3.	Carpet* / Durry*	3 years
4.	Garden Furniture / Umbrella	3 years
5.	Wall Mount Shades	3 years
6.	Curtains*	3 years
7.	Bed Sheets*	2 years
8.	Pillows* / Cushions*	2 years
9.	Quilts* / Blankets*	3 years
10.	Cotton Mattresses*	4 years
11.	Crockery*	3 years
12.	Utensils (Aluminum)*	3 years
13.	Coir Matting*	2 years
14.	Door Mats*	1 year
15.	Lenolium / Marbled	3 years
16.	Wheel Barrow (Trolley) / Lawn Mower	3 years
17.	Hedge (Scissors)	1 year
18.	Briefcase* / Suitcase* / Strolley*	3 years
19.	Folding Beds / Camp Bed	3 years
20.	Cane Furniture*	3 years
21.	Plastic Furniture*	3 years
22.	Rackets* / Nets* / Football*	1 year
23.	Ironing Stand	2 years
24.	Water Camper*	2 years
25.	Utensils (Plastic)*	3 years

26.	Utensils (Wooden)*	3 years
27.	Plastic Sheets* / Covers*	3 years
28.	Blinds*	3 years
29.	Towels*	2 years
30.	Pillow Covers / Cushion Covers*	2 years
31.	Bed Cover*	2 years
32.	Tapestry*	3 years
33.	PVC Pipe*	2 years
34.	Wall Clocks	2 years
35.	Apron* / Napkins* / Mats* / Gloves*	1 year
36.	Dustbin*	1 year
37.	Laundry Basket*	2 year
38.	Bean Bag*	2 years
39.	Hangers*	2 years
40.	Showpiece*	3 years
41.	Any Electronic/Electrical Appliances	As fixed by the Committee

Schedule - C*(See Rules 2(g), 4(a)(iii) and 5)***Durable Electrical/ Electronic Appliances included in Furnishing Articles.**

The following items shall be treated as **Durable Electrical/ Electronic Appliances** along with their normal life span:

S. No.	Item Description	Life Span (Years)
1.	Air Conditioner with Stabilizer	6 years
2.	Refrigerators	6 years
3.	Desert Coolers	3 years
4.	Fan	6 years
5.	Washing Machine*	5 years
6.	Oven (Electric & Microwave) *	5 years
7.	Television* / LCD* / LED*	5 years
8.	Radio*	5 years
9.	VCR*	5 years
10.	Laser Disc Player	5 years
11.	Stereo	5 years
12.	Music System / Home Theatre	5 years
13.	Deep Freezer	6 years
14.	Vacuum Cleaner	5 years
15.	Electric Kettle*	2 years
16.	Coffee Percolator*	2 years
17.	Rat Repeller*	1 year
18.	Geyser	5 years
19.	Cooking Range / Chimney	5 years
20.	Electric Toaster*	2 years
21.	Juicer Mixer Grinder / Food Processor*	3 years
22.	Electric Cooker	3 years
23.	Electric Iron*	3 years
24.	Chandelier / Fancy Lights / Lamps	5 years
25.	Aquaguard Water Purifier*	3 years
26.	Cordless Telephone / Cellular Phone*	3 years
27.	Oil Filled Heater / Halogen heater	5 years
28.	Water Cooler*	3 years
29.	Water Dispenser*	3 years

30.	Dish Antenna* / DTH* / TV Stick*	5 years
31.	Car Stereo	5 years
32.	Tread Mill (Manual)	3 years
33.	Tread Mill (Elect.)	5 years
34.	EPABX	5 years
35.	Handycam / Camera	5 years
36.	Exercise bike	3 years
37.	Morning walker	3 years
38.	Musical Instruments	5 years
39.	CD* / DVD player*	5 years
40.	Airfryer	5 years
41.	Computer / Laptop	5 years
42.	Barbeque / Tandoor	5 years
43.	Solar Water Heating System	4 years
44.	Cloth Dryer	4 years
45.	Play Station / PSP	5 years
46.	Induction*	3 years
47.	Air Purifier	5 years
48.	Inverter with batteries*	5 years
49.	Dish Washer	5 years
50.	Heat Pillar	5 years
51.	Sewing Machine	5 years
52.	Binocular	5 years
53.	Any Electronic/Electrical Appliances	As fixed by the Committee

The serviceable life of electric and electronic appliances shall be reckoned on the basis of their declared life span or warranty period, whichever is shorter.

Schedule - D*(See Rules 2(h), 4(a)(iv) and 5)***Non-Durable Electrical/Electronic Appliances included in Furnishing Articles.**

The following items shall be treated as **Non-Durable Electrical/Electronic Appliances** along with their normal life span:

S. No.	Item Description	Life Span (Years)
1.	Insect Killer*	1 year
2.	Table Lamp*	2 years
3.	Emergency Lamp*	2 years
4.	Vacuumiser	3 years
5.	Heater	1 year
6.	Heat Convector / Blower	2 years
7.	Remote Bell*	6 Months
8.	Bread Maker* / Patty Maker*	2 years
9.	Hair Dryer*	2 years
10.	Weighing Machine*	2 years
11.	Atta Chakki	2 years
12.	Roof Lights / Light Rolls*	5 years
13.	Hand Mixer* / Blender*	2 years
14.	Hair straightener* / Shaver*	2 years
15.	Hot pack* / Steamer*	2 years
16.	Rat repellent*	2 years
17.	Any Electronic/Electrical Appliances	As fixed by the Committee

The serviceable life of electric and electronic appliances shall be reckoned on the basis of their declared life span or warranty period, whichever is shorter.

Schedule - E*(See Rule 3(b) and Rule 5)***Furnishing Articles for Residential Office**

The following items shall be provided for Residential Office, with their quantity and life span:

S. No.	Item Description	Quantity	Life Span (Years)
1.	Computer, Printer and UPS	1	5 years
2.	Computer Table	1	4 years
3.	Computer Chair	1	4 years
4.	Office Table	1	4 years
5.	Executive Revolving Chair	1	4 years
6.	Visitor Chair	4	4 years
7.	Almirah	1	4 years
8.	Racks	2	4 years
9.	Inverter with 2 Batteries*	1	3 years
10.	Split Air Conditioner (2Ton)	1	6 years
11.	Paper Shredder Machine	1	3 years
12.	Table Lamp*	1	5 years
13.	Remote Bell*	1	6 months
14.	Wall Clock*	1	1 year
15.	Acrylic/Wooden Desk with top	1	4 years
16.	Desert Cooler	1	3 years
17.	Chair	2	4 years
18.	Water Purifier*	1	3 years
19.	Any Other Article	As fixed by the Committee	

General Note for All Schedules

1. **Note: (*) Items marked shall be treated as perishable/consumable.**
2. The Committee may permit variation, addition, or substitution of items in appropriate cases with recorded reasons.
3. Life span shall be reckoned from the date of procurement.

4. Items marked as consumable/perishable shall not be subject to recovery on demitting office, unless specifically directed otherwise.

[No.: 05/S.R.O./2026]

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**CHANCHAL MISHRA,
REGISTRAR GENERAL.**

Government Central Press, Jaipur.